

उत्तुंग गवेषणा केंद्र

U. N. RESOLUTION

* २१२६-क. श्री भक्त दर्शन : क्या प्रधान मंत्री २४ दिसम्बर, १९५४ को दिए गए तारंगिक प्रश्न संख्या १६६६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उत्तुंग गवेषणा केंद्र की स्थापना के बारे में डाक्टर के० आ० रामनाथन ने जो प्रतिवेदन प्रस्तुत किया था, उस पर कोई अन्तिम निर्णय किया गया है ; और

(ख) क्या उस प्रतिवेदन की एक प्रति पटल पर रखी जाएगी ?

प्रधान मंत्री तथा बहिरीक कार्य मंत्री (श्री जयाहरलाल नेहरू) : (क) तथा (ख). कोई आखिरी फौसला नहीं हुआ। इसके बारे में अभी कुछ ताल हो रही है। डा० एच० जे० भाभा, डा० के० आ० रामनाथन, डा० ए० बी० साहियार और डा० सागर्भाई की रिपोर्ट की एक प्रति समा पटल पर रखी जाती है। [पुस्तकालय में रखी गई। बहिरीक संख्या एस. ११५/५५]।

श्री भक्त दर्शन : इस विवरण से यह स्पष्ट है कि उस कमेटी ने यह सिफारिश की है कि यह रिसर्च स्टेशन काश्मीर में गुलमर्ग के पास खिलनमर्ग में खोला जाए। मेरे इस प्रश्न का उत्तर देते हुए आज से एक वर्ष पहले श्री मालवीय ने फगमाया था कि इस तरह के दो रिसर्च स्टेशन होंगे, एक केवल कास्मिक रेंज के लिए होगा और दूसरा और कामों के लिए, मैं जानना चाहता हूँ कि अभी केवल एक तरह का रिसर्च स्टेशन कायम किया जाएगा या अभी भी यह विचार किया जा रहा है कि दूसरी तरह का स्टेशन भी स्थापित किया जाए ?

श्री जयाहरलाल नेहरू : इस बारे में तो शायद एक दो नहीं बल्कि कई एक स्टेशन होंगे आखिर में, लेकिन यह रिपोर्ट एक खास स्टेशन के बारे में थी।

श्री भक्त दर्शन : इस विवरण से यह स्पष्ट है....

*2140. **Shri S. N. Das:** Will the Prime Minister be pleased to state why India abstained when the vote on the resolution, sponsored jointly by the U.S.A., Cuba and the Philippines inviting U.N. Members to transmit to the International Law Commission their views on navigation on the high seas, was taken in the U.N. Special Political Committee during its last session?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): The subject to which the Hon'ble Member refers related to the complaint of the Soviet Union regarding the violation of the freedom of navigation in the area of the China Seas. It was thus not a general question connected with the navigation on the High Seas. The Indian Representative abstained on the Resolution which in its context was admittedly one of a controversial nature.

Shri S. N. Das: May I know what was the import of the Resolution?

Shri Sadath Ali Khan: There were two resolutions, one by Syria and the other by the United States, Cuba and Philippines. I wonder to which one the Hon. Member is referring.

Shri S. N. Das: The joint one by the United States, Cuba, etc.

Shri Sadath Ali Khan: Do you want me to read the resolution? I can briefly state what is contained in it. The resolution submitted by Cuba, Philippines and the U.S.A. requested the International Law Commission to complete its final report concerning the regime of high seas, the regime of the territorial waters and related problems, in time for the General Assembly to consider these matters at its 11th regular session. Further, they proposed to transmit to the International Law Commission the records and documents including the draft resolution of Syria contained in the document (number is given) of the meetings of the *ad hoc*

Political Committee at which this item had been considered and invite the Governments of Member States to transmit in the International Law Commission their views concerning the principle of freedom of navigation on the high seas.

Shri S. N. Das: Since the resolution was accepted, what is the reaction of the Government of India? May I know whether the Government of India will act according to it?

Shri Sadath Ali Khan: The Government of India will act according to its well established policy explained in the statement of our representative at the U.N.

TALKS IN HINDI

*2141. **Shri Krishnacharya Joshi:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether a National Programme of talks in Hindi has been chalked out; and

(b) if so, when it will be started?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) About September, 1955.

Shri Krishnacharya Joshi: May I know whether such programmes will be chalked out in the regional languages?

Dr. Keskar: The programme contemplated is an all-India programme. It is doubtful whether programmes in regional languages can, except in exceptional circumstances; be made all-India.

Shri Bhagwat Jha Azad: May I know whether a list has already been drawn up of the talkers or whether it will depend on the nature of the talks to be given or the members of the old list will be invited to speak who are very often repeated on the All India Radio?

Dr. Keskar: It can be both.

PLANNING BY STATES

*2143. **Sardar Hukam Singh:** Will the Minister of Planning be pleased to state whether the Planning Commission have asked the States to plan

on the basis of their own needs and resources without taking into account the Central assistance they may receive?

The Deputy Minister of Planning (Shri S. N. Mishra): No, Sir.

Sardar Hukam Singh: Has it been decided that in the Second Five Year Plan greater stress will be laid on the physical resources rather than on financial resources?

Shri S. N. Mishra: Although this question is far removed from the present one, I may say in reply that we would try to marry both. The stress is going to be on the real resources.

Shrimati Tarkeshwari Sinha: May I know whether before finalising the Second Five Year Plan, the Government will appoint another Finance Commission to go into the question of sharing of finances between the Centre and the States after the report of the States re-organisation Commission is received?

Shri S. N. Mishra: Although this question can more properly be addressed to the Finance Ministry, I think some such thing as the appointment of a Finance Commission is under contemplation.

LOW INCOME GROUP HOUSING SCHEME

*2144. **Th. Lakshman Singh Charak:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of applications received so far from Central Government employees under the Low-Income Group Housing Scheme;

(b) whether Government have set up a separate Department or Unit in the Ministry to deal with such applications; and

(c) whether Government will entertain applications and sanction loan to all, irrespective of whether the land has been purchased or not at the time of taking the loan?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (c). The details in regard to terms of assistance and form of application, mortgage deeds etc. for Cent-